NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

14. C.P. (IB)-1167(MB)2023

CORAM:

SHRI ANIL RAJ CHELLAN **SHRI KULDIP KUMAR KAREER**
HON'BLE MEMBER (T) **HON'BLE MEMBER (J)**

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 18.06.2024

NAME OF THE PARTIES:- Shree Balaji Enterprises
V/s
Reliance Infrastructure Limited

Section: 9 of Insolvency and Bankruptcy Code, 2016

ORDER

Though Counsel for the Operational Creditor present but did not mark his appearance in the chat box and Counsel, Raghvi Sharma appeared for the Corporate Debtor. It has been pointed out that reply has been filed and cost has also been paid. Counsel, appearing for the Operational Creditor seeks time to file rejoinder. Let rejoinder, if any, on behalf of the Operational Creditor be filed within a period of two weeks from today by serving an advance copy on the other side at least two days before the next date of hearing. List this matter on **08.08.2024.**

Sd/- **Sd/-**
ANIL RAJ CHELLAN **KULDIP KUMAR KAREER**
Member (Technical) **Member (Judicial)**
ANKIT